

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

MONDAY ,THE SECOND DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 13454 OF 2013**

**Between:**

Narayana Motupally, S/o M.Chengaiyah, Aged about 46 years. Occ Transport Operator, Resident of H.No.2-1/98, Maisamma Road, Vidia colony, Quthubullapur, Ranga Reddy District. (KA 51 A 3096, KA 51 A 3066, AP 03 TB 1188, AP 03 Y 1188).

**...PETITIONER**

**AND**

1. State of Andhra Pradesh, represented by the Principal Secretary to Government, Transport, Roads and Buildings (TR.I) Department, A.P. Secretariat, Hyderabad.
2. The Transport Commissioner, Andhra Pradesh, Hyderabad.
3. The Secretary, Regional Transport Authority, Medchal, Ranga Reddy District.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ in the nature of a Writ of Mandamus or any other appropriate Writ, direction or order declaring G.O.Ms. No. 21, Transport, Roads as Buildings (TR.I) Department, dated 08/03/2012 in so far as it relates to the State wide (intra State routes) permits in Item 4(v)(a) levying a tax of Rs.3,750/- per passenger per quarter in respect of the petitioners vehicles as illegal and void

**I.A. NO: 1 OF 2013(WPMP. NO: 16495 OF 2013)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of G.O.Ms. No. 21, Transport, Roads & Buildings (TR.I) Department, dated 08/03/2012 in so far as it relates to State wide (intra State

routes) permits in Item 4(v)(a) levying a tax of Rs.3,750/- per passenger per quarter on the peMuners' velaicle

**Counsel for the Petitioner: SRI S. ARIFULLAH**

**Counsel for the Respondents: GP FOR TRANSPORT**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.13454 of 2013**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. S.Arifullah, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the cause in the writ petition does not survive for consideration.

3. The aforesaid submission is placed on record.

4. Accordingly, the Writ Petition is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. There shall be no order as to costs.

SD/-N.CHANDRA SEKHAR RAO  
ASSISTANT REGISTRAR

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SECTION OFFICER

To,

1. One CC to SRI. S. ARIFULLAH, Advocate [OPUC]
2. Two CCs to GP FOR TRANSPORT, High Court for the State of Telangana at Hyderabad [OUT]
3. Two CD Copies

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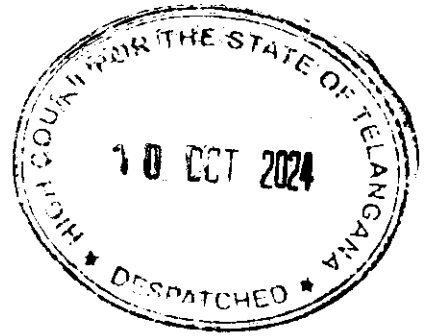


**HIGH COURT**

**DATED:02/09/2024**

**ORDER**

**WP.No.13454 of 2013**



**DISMISSING THE WRIT PETITION AS INFRUCTOUS  
WITHOUT COSTS**

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28/9/24